

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 18**  
**CP 93/241-242/PB/2023**

**IN THE MATTER OF:**

Rahul Trehan	...	Applicant/Petitioner
Vs		
KSN Tours Private Limited	...	Respondent

**Order under Section 241-242 of the Companies Act, 2013.**

**Order delivered on 22.02.2024**

**CORAM:**  
**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**(HEARING THROUGH PHYSICAL MODE & VC)**

**PRESENT:**

For the Applicant	:	Mr. Amrita Sarkar, Adv
For Respondent	:	Mr. Abhishek Sharma, Advocate for R-1 to 4.

**ORDER**

**CA-05/2024**

Ld. Proxy counsel Mr. Abhishek Sharma appeared for the respondent, who is not on Vakalat. It is for the respondent to make a statement by appearing either in VC or physically.

Ld. Counsel Ms. Amrita Sarkar for the Applicant also appeared through VC.

List the matter again **on 18.04.2024.**

-sd-  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**